

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. No.103/2005.

Monday this the 30<sup>th</sup> day of May, 2005.

CORAM:

HONBLE MR. K.V.SACHIDANANDAN, JUDICIAL MEMBER

HONBLE MR. N. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

C.P.Mullakoya,

Training Associate,

Krishi Vigyan Kendra, Kiltan,

Union Territory of Lakshadweep.

Applicant's

(By Advocate Shri R.K.Muraleedharan)

vs.

1. The Union of India,  
Department of Agriculture, represented by  
Deputy Secretary, New Delhi.

2. The Administrator,  
Union Territory of Lakshadweep.

3. P.Mullakoya,  
Training Organiser,  
Krishi Vigyan Kendra,  
Union Territory of Lakshadweep. Respondents

(By Advocate Shri Shafik M.A. (R2))

The application having been heard on 30.5.05  
the Tribunal on the same day delivered the following:

O R D E R (Oral)

HONBLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

The applicant claims that he is the next seniormost in the Department of Agriculture entitled to be posted as Director (Agriculture) under the Union Territory of Lakshadweep till regular selection is made. He is qualified for the same. His grievance is that the 3<sup>rd</sup> respondent is now occupying the post in preference to his eligibility. Aggrieved by the same the applicant has filed this O.A. seeking the following main reliefs:



- a) to direct the 2<sup>nd</sup> respondent to take appropriate steps to post the applicant incharge of Director (Agriculture) till the regular appointee is selected;
- b) direct the 2<sup>nd</sup> respondent to consider and pass appropriate orders on Annexure A-3 representation within a time limit.

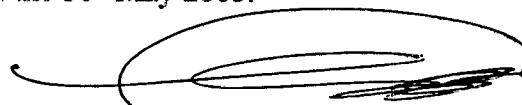
2. When the matter came up before the Bench, Shri R.K.Muraleedharan, learned counsel appeared for the applicant and Shri Shafik M.A. learned counsel appeared for R-2. None appeared for R-3. Learned counsel for applicant submits that the applicant has made a representation on (A3) 30.11.2004 before the 2<sup>nd</sup> respondent, which is pending and the applicant would be satisfied if a limited direction is given to the 2<sup>nd</sup> respondent to consider and dispose of the same within a time frame. Counsel for respondents submits that he has no objection in adopting such a course of action.

3. In the interest of justice, we direct that the 2<sup>nd</sup> respondent shall consider and dispose of the representation(A3) made by the applicant within a month from the date of receipt of a copy of this order. In the meantime, we also direct that the applicant may be given an opportunity of personal hearing, if so required.

4. O.A. is disposed of as above. In the circumstances, no order as to costs.

Dated the 30<sup>th</sup> May 2005.

  
N.RAMAKRISHNAN  
ADMINISTRATIVE MEMBER  
rv

  
K.V.SACHIDANANDAN  
JUDICIAL MEMBER